

Time Bound
Court Matter

**HP STATE POLLUTION CONTROL BOARD,
BELOW BCS, PHASE-III, NEW SHIMLA**

No. HPPCB/ OA No. 31/2022 /- 563
Dated: 13.04.2022

From: The Member Secretary

To

✓ The Registrar General,
Hon'ble National Green Tribunal, Copernicus Marg,
New Delhi

**Subject:- Compliance of order dated 31-01-2022
passed in OA No. 31/2022 titled Rajinder
Singh V/s State of HP & Ors.**

Sir,

Kindly refer to the afore-cited matter wherein the applicant alleged dumping of muck and chocking of barsati Nafla by Sh. Dhani Ram R/o. village Himmatpur Dabli, Solan causing damage to the agricultural land /crops of the applicant and Hon'ble NGT vide order dated 31-1-2022 passed the following directions:-

".....3. Having regard to the seriousness of the allegations, we form a joint committee of State PCB, Department of Irrigation & Flood Control, State of Himachal Pradesh and District Magistrate, Solan, Himachal Pradesh to look into the grievance. The State PCB will be the Nodal agency for coordination and compliance. The joint Committee may meet within one month and undertake site visit and look into the grievance. Factual and action taken report may be furnished within three months before the Ld. Registrar General, NGT, Delhi by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF and, if necessary, he may put the matter before the Bench for necessary directions. The application stands disposed of....."

In compliance to afore-cited order dated 31-01-2022, the Joint Committee comprising of Sub-Divisional Magistrate Solan, Executive Engineer, HP Jal Shakti Vibhag Solan, Assistant Environmental Engineer, HPSPCB Parwanoo inspected the site on 17-3-2022 alongwith Up-Pradhan (Gram Panchayat Chewa) and village Revenue Officer, Barog and the complainant. The copy of detailed

joint report received from the Deputy Commissioner Solan is annexed as **Annexure-A** which may kindly be placed on record please.

(Encl. as above)

Signed by Apoorv Devgan
Date: 12-04-2022 15:58:35
Apoorv Devgan (IAS)
Member Secretary
HPSPCB Shimla



No. Acctts.(LFA)O.A. No. 31/2022- 40884

OFFICE OF THE DEPUTY COMMISSIONER, DISTRICT SOLAN, H.P.

Date:- 3-4-22

To

✓
The Member Secretary,
HP State Pollution Control Board, Shimla.

Subject:-

Joint Inspection report in compliance of order dated 31.01.2022 passed by the Hon'ble NGT in OA No. 31/2022 titled Rajinder Singh versus State of HP and ors.

Sir,

Kindly refer to your office letter number PCB/(DL-310)/OA No. 31/2022-16247-50 dated 10.02.2022 on the subject cited above.

In this regard, joint inspection was conducted on 17.03.2022 under the Chairmanship of Sub-Divisional Magistrate on behalf of undersigned along with other committee members with regard to the illegal dumping of muck and filling up and choking of Barsati Nallah by one Shri Dhani Ram R/o Village Himmatpur Dabli, District Solan.

Following outcome has been found during the visit at the site:-

1. Shri Dhani Ram R/o Village Himmatpur Dabli had dumped the muck generated from the construction work of link road from PWD road to his own house at his own land which is adjacent to Barsati Nallah. Some portion of the muck rolled down to the said Nallah which was removed by Shri Dhani Ram as per the site inspection report submitted by Panchayat Pradhan Chewa dated 21.06.2021.
2. The bank of Nallah was reclaimed by Shri Dhani Ram in June 2021 with reference to the directions issued by the department concerned. Further Shri Dhani Ram also provided protection wall at the place where link road is connected to PWD road and plantation activity was also carried out for stabilization of loose soil. No road width was found affected during the course of inspection.
3. Flow path of the Nallah was not found choked.
4. Muck and debris was not found in the agriculture land and no traces of flooding to the mentioned agriculture land was observed and the same was verified from the owner of the adjacent agriculture land, Village Revenue Officer and from local Panchayat representatives who were present during the course of the inspection.

The copy of joint inspection report is being sent herewith for your kind information and further necessary action.

Yours faithfully,


(Kritika Kulhari) IAS,
Deputy Commissioner,
Solan, Distt. Solan, HP. ©
Phone No. 01792-220656



1
11/4/22



**OFFICE OF THE SUB DIVISIONAL
MAGISTRATE, SOLAN DISTRICT SOLAN (H.P.)**



No. SDM/SLN/~~1164~~^{GC}/2022- 1164

Dated: 29/3/2022

To,

The Deputy Commissioner,
Solan, District Solan (H.P.)

**Sub: Compliance of order dated 311.2022 passed by the Hon'ble NGT in
OA No. 31/2022 titled as Rajinder Singh Vs. State of H.P.**

Madam,

Please refer to your office letter No. Acctts.(LFA) O.A No. 31/2022-38170 dated 21.02.2022, on the subject cited above.

In this context, it is submitted that a joint inspection was conducted on dated 17.03.2022 under the chairmanship of undersigned. Please find enclosed herewith the details inspection report along with photographs for your kind perusal and necessary action please.

Encls: As above.

(Ajay Kumar Yadav), IAS
Sub-Divisional Magistrate,
Solan, District Solan (H.P.)

**H.P. STATE POLLUTION CONTROL BOARD**SCF- 6, 7, 8, Sec-4, Parwanoo, Distt. Solan (H.P.) 173220
Telefax- 01792-234081, Website: <http://hppcb.nic.in/>

No. PCB/RO Pwn/Complaint File/2021- 2949

Dated: 26-03-2022

To

The Sub Divisional Magistrate,
Distt. Solan H.P.**Subject: Joint inspection report in Compliance of Order dated 31.01.2022 passed by the Hon'ble NGT in OA No. 31/2022 titled Rajinder Singh V/s HPSPCB & Ors. thereof**

Sir,

This is in reference to letter received from worthy Deputy Commissioner Solan vide letter No. Acetts. (LFA)O.A. No. 31/2022-38170 dated 21.02.2022. In this context, the joint inspection of the site was conducted on dated 17.03.2022 and inspection report is enclosed herewith for kind reference and further necessary action please.

Submitted for favor of kind information please.

Encls: As Above

Yours Faithfully,


Er. Pradeep Moudgil
Astt. Environmental Engineer
HPS PCB Parwanoo

Joint Inspection Report

This is in reference to the order dated 31.01.2022 passed by the Hon'ble NGT in above cited matter, related to illegal dumping of muck and filling up and choking of Barsati Nallah by one Sh. Dhani Ram R/o village Himmatpur Dabli, Distt. Solan, H.P. causing damage to the agriculture land and crops of the applicant. In this regard a three-member Joint Committee was constituted by the Hon'ble NGT comprising H.P. State Pollution Control Board, Department of Irrigation and Flood Control, H.P. and District Magistrate Solan. Further the site was inspected by the committee constituted by District Magistrate Solan under the Chairmanship of the undersigned on dated 17th March 2022 along with other stakeholders as directed by the District Magistrate Solan vide letter No. Accts. (LFA)O.A. No. 31/2022-38170 dated 21.02.2022 (**Annexure-1**). All the committee members were present on the spot along with the complainant, Village Revenue Officer, and representatives of Gram Panchayat Chewa. (**Copy of attendance sheet attached Annexure-II**)

The detailed inspection of the site under reference was conducted and it was observed that Sh. Dhani Ram R/o Vill. Himmatpur Dabli had dumped the muck generated from the construction work of link road from PWD road to his own house at his own land which is adjacent to Barsati Nallah. Some portion of the muck rolled down to the said Nallah which was removed by Sh. Dhani Ram as per the site inspection report submitted by Panchayat Pradhan Chewa dated 21.06.2021 (**Copy of report attached Annexure-III**).

The bank of the Nallah was reclaimed by Sh. Dhani Ram in June 2021 with reference to the directions issued by the department concerned. Further Sh. Dhani Ram also provided protection wall at the place where link road is connected to PWD road & plantation activity was also carried out for stabilization of loose soil.

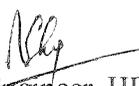
The site was also inspected by HPSPCB on dated 22.06.2021 and dumping activities were verified and also some reclamation work done at the site was also found. During inspection the flow path of the Nallah was not found obstructed. However HPSPCB had issued directions to all the agencies concerned to take appropriate actions (**Photographs of the site on dated 22.06.2021 is attached at Annexure-IV**).

The committee constituted by District Magistrate Solan inspected the site on dated 21.02.2022 and following observations were made:


 Sub. Divisional Magistrate
 Solan, Distt. Solan (H.P.)

- i. Site where muck generated from construction of link road was found cleared and also protection work in form of retaining wall has also been provided. No road width was found affected during the course of inspection **(Photograph P/1 & P/2)**.
- ii. Flow path of the Nallah was not found choked. **(Photographs P/3 to P/6)**.
- iii. Muck and debris was not found in the agriculture land and no traces of flooding to the mentioned agriculture land was observed and the same was verified from the owner of the adjacent agriculture land, Village Revenue Officer and from local Panchayat Representatives who were present during the course of the inspection.


Sub-Divisional Magistrate
Solon, Distt. Solan (H.P.)
Sub-Divisional Magistrate, Distt. Solan H.P.


Executive Engineer, HP JSV Div. Solan


Assistant Environmental Engineer,
HPSPCB, R.O. Parwanoo


Pradhan, Gram Panchayat
Chewa, Distt. Solan H.P.


Village Revenue Officer,
Barog, Distt. Solan H.P.

Hon'ble NGT Matter
Most Immediate/ Time Bound

No. Acctts.(LFA)O.A No. 31/2022- 38170

OFFICE OF THE DEPUTY COMMISSIONER, DISTRICT SOLAN.

Date:- 31. 2. 2022

To

The Sub-Divisional Magistrate,
Solan, District Solan, HP.Subject:- **Compliance of order dated 31.1.2022 passed by the Hon'ble NGT in OA no 31/2022 tilted Rajinder Singh vs State.**

Sir,

On the above noted subject, I am to invite your kind attention towards the letter number PCB/(DL-310)/OA No. 31/2022-16247-50 dated 10.02.2022 as received from the Member Secretary, HP State Pollution Control Board, Shimla along with the copy of order dated 31.01.2022 passed by the Hon'ble NGT in the Original Application No. 31/2022 w.r.t. the illegal dumping of muck and filling up /chocking of barsati Nallas by Shri Dhani Ram R/o Village Himmatpur Dabli, Solan. It is causing damage to the agricultural land and crops of the applicants.

In this regard, the Hon'ble NGT vide its order dated 31.01.2022, has formed a Joint Committee of State PCB, Department of Irrigation and Flood Control, State of HP and District Magistrate, Solan to look into the grievance. The State PCB will be the Nodal Agency for coordination and compliance. The Joint Committee may meet within one month and undertake site visit and look into the grievance. Factual and action taken report may be furnished within three months before Hon'ble NGT.

In this regard, Regional Officer, HPSPCB, Parwanoo has been nominated as representative of the HPSPCB in the site inspection of Joint Committee and the undersigned has been requested to fix an early date of this purpose.

Therefore, you are directed, to represent this office for this purpose and submit joint inspection report within 20 days so that the same could be sent to the State Pollution Control Board, Shimla for further necessary action in this regard.

Yours faithfully,


(Kritika Kulhari) IAS,
Deputy Commissioner,
Solan, Distt. Solan, HP.
Phone No. 01792-220656
Date 21. February, 2022.

Endst. No. as above & 38170

Copy to the following:-

1. The Member Secretary, HP State Pollution Control Board, Shimla for information please.
2. The Superintending Engineer, Jal Shakti Vibhag, Solan to appoint his representative with SDM, Solan for this purpose.


(Kritika Kulhari) IAS,
Deputy Commissioner,
Solan, Distt. Solan, HP.
Phone No. 01792-220656

Annexure-II

Attendance Sheet

(1) Joint inspection of the Site of Khedi Jeeh, Pandyat Chawa, Dist. Solan HP. Reg. Complaint of truck dumping in Baisah nallah and in compliance to the orders of Hon'ble NGT in O.A. No 31/2022 dated 31/01/2022 under the claimship of worthy SCSM Solan on behalf of DC Solan.

Sl. No.	Name	Designation	Contact No. & Email
1	Poojeep Kumar	Banking Officer	9811273516
2	Suman	Pradhan G.P. Chawa	Suman 0916899013
3	Sanjay	UP Pradhan	Copy 9816735083
4	anil	Corp Chawa	9816735083 anil
5	Ravi Kant Sharma	EE JSV Solan	181
6	Rajendra Singh		866854064
7	Jyoti	W.P. Chawa	9552406634
8	Poojeep Kumar	Asst. Ho. HPS/CS, Panna	9418015618
9	Yatin Jas wal	Pradhan	
10	Kuldeep Sharma	works Shop	9418015618
11	Swinder Singh	Himmatpur Dabli	9816026492
12	Anita Singh	Himmatpur Dabli	
13	Jahant Singh	Himmatpur Dabli	9816026492
14	Hemant	Khedi Baisah	9736877635 Hemant

Annexure-III

श्री ग्राम पंचायत चेवा, विकास ब्लॉक सोलन जिला सोलन ।

रिपोर्ट

प्राथी श्री राजेन्द्र सिंह पुत्र श्री कर्म सिंह ग्राम हिम्मतपुरवावली डा0 कुमायूठी तह0 व जिला सोलन के आग्रह पर दिनांक 21.06.2021 को ग्राम पंचायत चेवा के प्रधान, उपप्रधान व सम्बन्धित पंचायत सदस्य द्वारा नौका निरीक्षण किया गया । तथा पाया गया कि उपरोक्त स्थान पर घुस में डम्पिंग हुई थी वर्तमान में कोई भी मिट्टी की डम्पिंग नहीं पाई गई है । तथा जिस व्यक्ति के विरुद्ध डम्पिंग की शिकायत की गई थी उस व्यक्ति ने अपनी निजी भूमि में सड़क का निर्माण किया था जिस कारण कुछ मिट्टी नाले में चली गई थी । पंचायत द्वारा नौके पर उक्त व्यक्ति को आदेश दिया गया है कि वह अपने इगो का निर्माण कार्य शीघ्र पूर्ण करे व भविष्य में किसी भी प्रकार की डम्पिंग नालों में न करे ।

इसके अतिरिक्त पंचायत द्वारा दिनांक 10/06/2021 सर्वसाधारण को यह भी निर्देश जारी किये गये है कि पंचायत क्षेत्र में विद्यमान सभी प्रकार के जलस्रोत/नाले/नदियों में किसी प्रकार की अवैध डम्पिंग, अवरोध व कूड़ा कचरा इत्यादि न डाले । यदि कोई ऐसा करता हुआ पाया जाता है तो उसके विरुद्ध दण्डात्मक कार्यवाही की जायेगी ।

①
(पंचायत मुख्यालय)
उ.नील सिंह

प्रधान
ग्राम पंचायत चेवा, विकास ब्लॉक
सोलन, जिला सोलन, हि.प्र.

Pradhan Sumon
Gram Panchayat Cheva
Dev. Block Solan (H.P.)

जन्म भूदान, परिवारिक एवं संप्रदाय सचिव
जिला सोलन, चेवा कुमायूठी
मार्ग नं० जिला सोलन हि.प्र.प
फोन - 773 222

Annexure-III

श्री ग्राम पंचायत सेवा, विकास खण्ड सोलन जिला सोलन

रिपोर्ट

श्री श्री राजेन्द्र सिंह पुत्र श्री कमल सिंह ग्राम हिम्मतपुरवावली तहसील कुमायूँ तहसील व जिला सोलन के आग्रह पर दिनांक 21.06.2021 को ग्राम पंचायत सेवा के प्रधान, उपप्रधान व सम्बन्धित पंचायत सदस्य द्वारा मौखिक निरीक्षण किया गया। तथा पाया गया कि उपरोक्त स्थान पर पूर्व में इन्फार्मिंग हुई थी परन्तु जहाँ कोई भी मिट्टी की इन्फार्मिंग नहीं हुई थी। तथा जिस व्यक्ति के विरुद्ध इन्फार्मिंग की शिकायत की गई थी उस व्यक्ति ने अपनी जमीन में सड़क का निर्माण किया था जिस कारण कुछ मिट्टी नाल में बली गई थी। पंचायत द्वारा मौके पर उक्त व्यक्ति को आदेश दिया गया है कि वह अपने जमीन का निर्माण कार्य शीघ्र पूर्ण करे व शविष्य में किसी भी प्रकार की इन्फार्मिंग नाली में न करे।

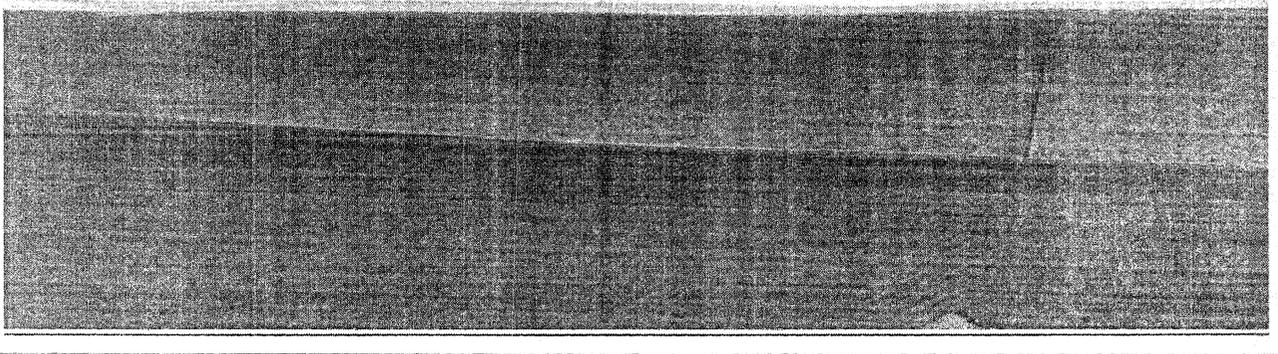
इसके अतिरिक्त पंचायत द्वारा दिनांक 10/06/2021 सर्वसाधारण को यह भी निर्देश जारी किया गया है कि पंचायत क्षेत्र में विद्यमान सभी प्रकार के जलटबोरा/नाले/बन्दियों में किसी प्रकार की अवैध इन्फार्मिंग, अवरोध व कूड़ा कचरा इत्यादि न डालें। यदि कोई ऐसा करता हुआ पाया जाता है तो उसके विरुद्ध दण्डात्मक कार्यवाही की जायेगी।

①
(प्रधान पंचायत सेवा)
सोहन सिंह

प्रधान
ग्राम पंचायत सेवा, विकास खण्ड
सोलन, जिला सोलन, हिमाचल प्रदेश

Pradhan Suman
Gram Panchayat Seva
Dev Block Solan HP

उक्त सूचना अधिकांश एवं सहायक सचिव
पि. एन. सोलन, पी.ओ. कुमायूँ
पिन- 075 229
फोन- 075 229



थाना धर्मपुर

जिला सोलन

(229)

ब अदालत जनाब SDM साहब सोलन, जिला सोलन

कलन्दरा सरकार बजरिया : श्री राजेन्द्र सिंह पुत्र श्री कर्म सिंह निवासी गांव खील बड़सेर डा0 कुमारहट्टी तह0 व जिला सोलन हि0प्र0 ब उम्र 58 साल।



बनाम : श्री धनी राम पुत्र श्री गोपाल दास निवासी गांव हिम्मतपुर दाबली डा0 कुमारहट्टी तह0 व जिला सोलन हि0प्र0

कलन्दरा जेर धारा 107/150 द0प्र0स0

श्रीमान जी,

संक्षिप्त हालात कलन्दरा हजा इस प्रकार से है कि शिकायत पत्र संख्या PC-478/SP दि. 23.06.21 को मार्फत थाना धर्मपुर से ब्राये तस्दीक दिनांक 24.06.21 को पुलिस चौकी डगशाई में मौसुल हुआ जो शिकायत पत्र उपरोक्त की तसदीक मन ASI द्वारा अमल में लाई गई। जो शिकायत पत्र की तसदीक हेतु मुकाम हिम्मतपुर दाबली में जाकर शिकायतकर्ता श्री राजेन्द्र सिंह उपरोक्त का ब्यान कलमबद्ध किया गया जिसमें अपने ब्यान में तहरीर किया है कि यह पेशा खेतीबाड़ी का करता है तथा इसने धनीराम पुत्र श्री गोपाल दास निवासी गांव हिम्मतपुर दाबली की नाले में मिट्टी गिराने की शिकायत की थी जिसके कारण नाले का पानी रुकने जिससे इसके खेतों को नुकसान हो रहा है जिसकी शिकायत इसने ग्राम पंचायत चेवा में भी की थी जो ग्राम पंचायत भी आई थी जिन्होंने धनीराम को नाला से मलबा हटाने को कहा था जो धनीराम ने मलबा हटा दिया लेकिन धनीराम अब इसे धमका रहा है कि तुमने मेरी शिकायत क्यों की? और इसे रास्ता व पानी बन्द करके मुझे नुकसान दे रहा है। इसे धनीराम से आईदा भी जानमाल का खतरा बना हुआ है जो किसी भी समय इसको हमाड़ा कर सकता है और मौका पर हालात कभी भी असामान्य हो सकते हैं।

दौराने तस्दीक शिकायतकर्ता से पूछताछ करके व ब्यान उनके कहे अनुसार लिखा गया, शिकायत पत्र, ब्यान से प्रतिपक्ष द्वारा शिकायत कर्ता को जान माल का खतरा बना हुआ है। जो मानव नुकसेअमन जेर धारा 107/150 Cr.P.C. का प्राया जा रहा है।

अतः जनाब से गुजारिश है कि प्रतिवादी उपरोक्त धनीराम को धारा 116(3) द0प्र0स0 के अर्थ में से भारी रकम, नेक चलनी पर पाबंद किया जाए ताकि ईलाका में शान्ति बनी रहे। प्रतिवादी को बजरिया में तथा गवाह को बजरिया समन तलब करके कलन्दरा हजा की समायत फरमाने की कृपा करे।


ASI सरदेवाल सिंह,
मुकाम पुलिस चौकी डगशाई,
Police Post Dargah,
थाना धर्मपुर जिला सोलन,
P.S. Dharampur

तफसील गवाहन

श्री सुन्दर सिंह पुत्र श्री कर्म सिंह निवासी गांव खील बड़सेर डा0 कुमारहट्टी तह0 व जिला सोलन हि0
52 साल। मौका के गवाह दौराने समायत खुद पेश करेगा।
P.S. गुरदवाल सिंह प्रभारी पुलिस चौकी डगशाई थाना धर्मपुर जिला सोलन हि0प्र0।

तफसील कागजात :---

कसन्दरा जेर धारा 107,150 दं0प्र0स0 = 2 वर्क
अहल शिकायतपत्र = 1 वर्क
गवाहन = 1 वर्क
कार्यालय लिपि = 1 वर्क


Anand Singh
Incharge
Police Post Dagshai
धर्मपुर जिला सोलन हि0
P.S. Dharampur

सेवा में,

AAE, H.P. STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE PARWANOO, SEC-4
DISTT. SOALN (H.P.)



विषय: शिकायतपत्र संख्या 382-386 दिनांक 02/07/2021 के संदर्भ में जांच रिपोर्ट ।

महोदय,

राजकीय कार्य के संदर्भ में निवेदन है कि आपके कार्यालय से शिकायतपत्र संख्या **382-386 दिनांक 02/07/2021** पुलिस थाना धर्मपुर से दिनांक 24/07/2021 को पुलिस चौकी डगशाई में आगामी तसदीक हेतु प्राप्त हुआ जिसकी तसदीक मन ASI द्वारा अमल में लाई गई । शिकायतपत्र की तसदीक हेतु मौका मुकाम हिम्मतपुर दाबली में जाकर शिकायतकर्ता श्री राजेन्द्र सिंह ने अपना ब्यान मन ASI के पास कलमबद्ध करवाया जिसने अपने ब्यान में जाहिर किया कि इसने धनीराम पुत्र श्री गोपाल दास निवासी गांव हिम्मतपुर दाबली की नाले में मिट्टी गिराने की शिकायत की थी जिसके कारण नाले का पानी रुकने लगा जिससे इसके खेतों को नुकसान हो रहा है जिसकी शिकायत इसने ग्राम पंचायत चेवा में भी की थी जो मौका पर पंचायत भी आई थी जिन्होंने धनीराम को नाला से मलबा हटाने को कहा था जो धनीराम ने मलबा हटा दिया था । लेकिन धनीराम अब इसे धमका रहा है कि तुमने मेरी शिकायत क्यों की ? जिससे शिकायतकर्ता को जान व माल का खतरा बना हुआ है जो किसी भी समय इसके साथ लड़ाई झगडा कर सकता है तथा मौका पर हालात कभी भी असामान्य हो सकते है ।

दौराने तस्दीक शिकायतकर्ता से पूछताछ व ब्यानात तथा मजबुन शिकायतपत्र से कलंदरा जेर धारा 107/150 Cr.P.C तैयार करके माननीय न्यायालय में भेजा गया जो अभी विचाराधिन है । अतः शिकायतपत्र को दाखिल दफ्तर किया जाना वाजिब है ।

जांच रिपोर्ट सेवा में प्रेषित है ।

संलग्न कागजात:-

- (1) जांच रिपोर्ट - 1 वर्क
- (2) असल शिकायतपत्र -1 वर्क
- (3) छायाप्रति कलंदरा जेर धारा 107/150 Cr.P.C- 1 वर्क
- (4) ब्यान - 1 वर्क

dr. Submitted file

S.H.O.
P.S. Dharampur
Distt Solan (H.P.)

Inc. 384/574
Police Post Dagon
P. S. Dharampur

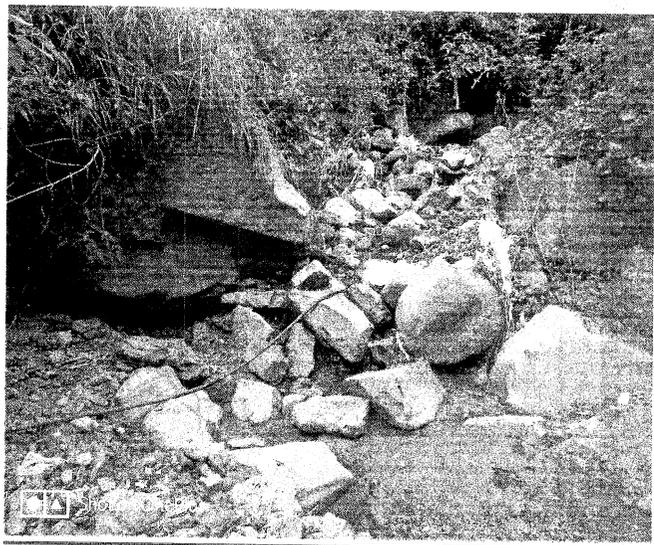
Annexure-IV

Photographs of June-2021 At the time of complaint received

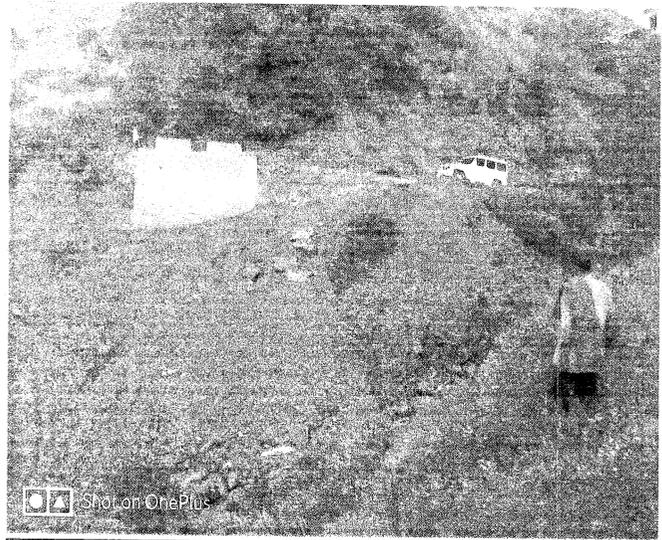
Reclamation Work Done at Nallah



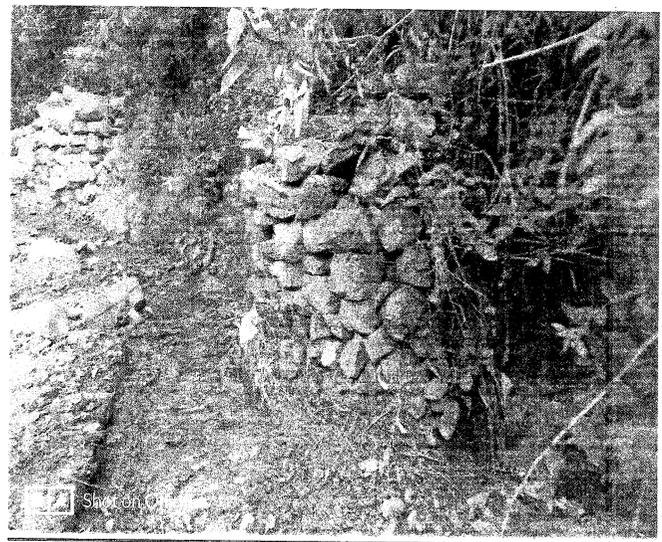
Open Flow path and no obstruction in flow path



Muck from construction of link road

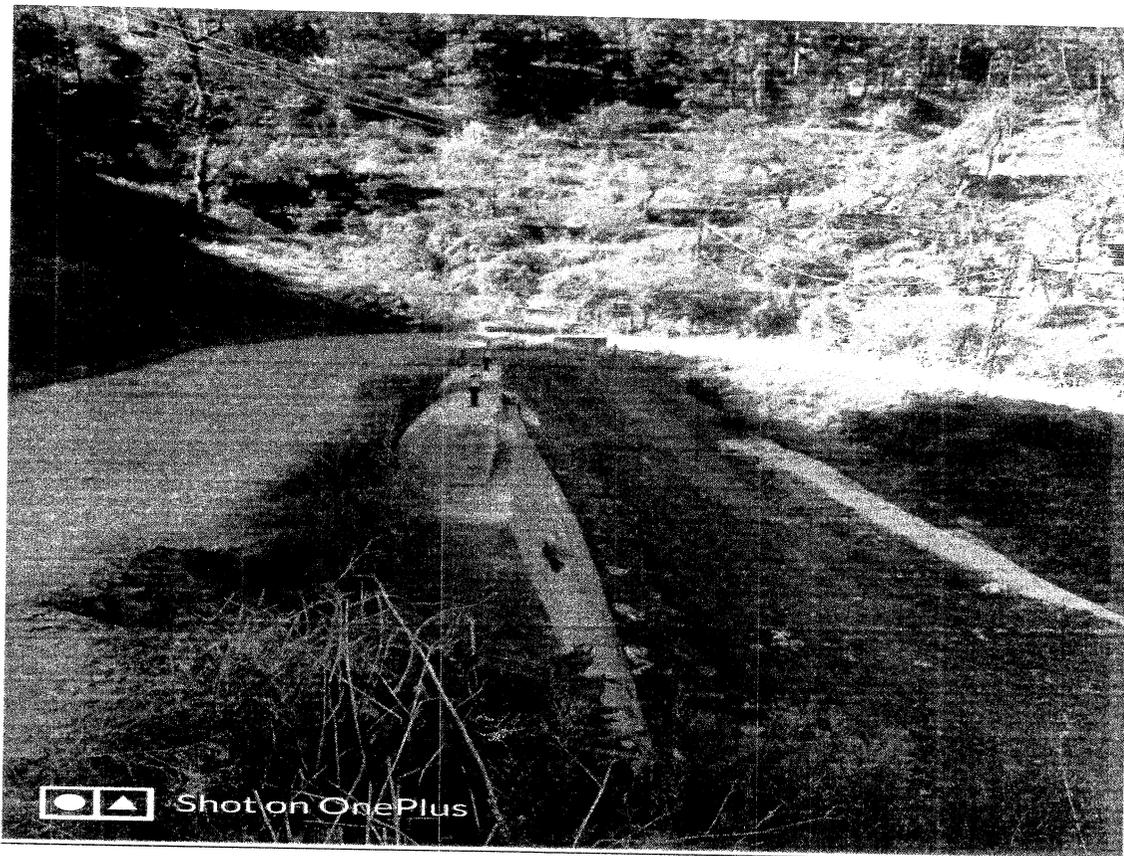


Open Flow path and no obstruction in flow path

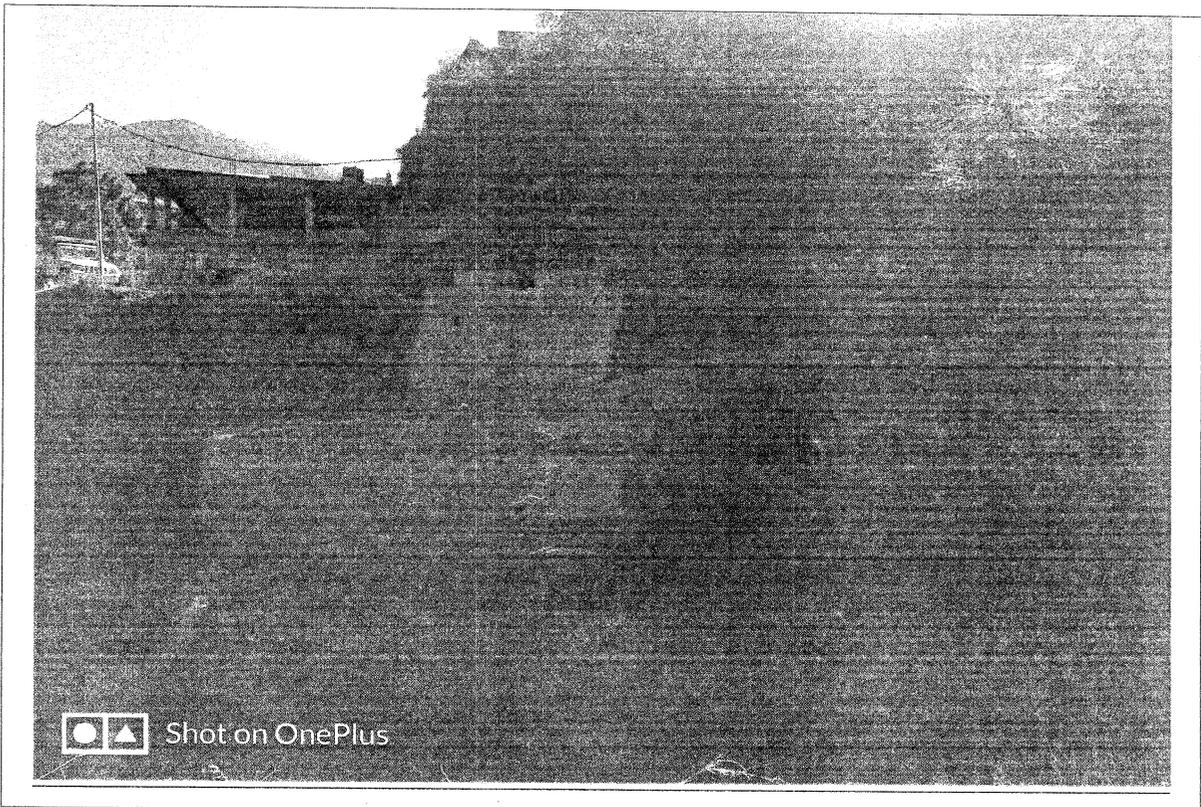


Photographs of action taken at that time

Photograph P/1



Photograph P/2



Photographs of Present Status. During the course of inspection Dated 17.03.2022

Photograph P/3



Photograph P/4



Photograph P/5



Photograph P/6

